

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4413**  
**TO BE ANSWERED ON 27 MARCH, 2025**

**CSR ACTIVITIES BY ONGC**

4413. SHRI AJAY KUMAR MANDAL:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of the works undertaken by Oil and Natural Gas Corporation Limited (ONGC) for social welfare under the Corporate Social Responsibility (CSR) Scheme during the last three years and the current year, year wise;
- (b) the details of funds utilized on various works during the said period and the number of people benefited from the same, place-wise;
- (c) whether the Government has fixed any criteria regarding utilization of funds under CSR;
- (d) if so, the details thereof;
- (e) whether the Government proposes to take effective steps to ensure that the funds under CSR are spent particularly in the backward and scheduled caste dominated areas and if so, the details thereof;
- (f) whether the Government has received any Social Audit Report to monitor the CSR activities undertaken by the ONGC; and
- (g) if so, the details and the outcome thereof?

**ANSWER**

**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री**  
**(श्री सुरेश गोपी)**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS  
(SHRI SURESH GOPI)

(a) to (g): Oil & Gas Public Sector Petroleum Companies including Oil and Natural Gas Corporation Limited (ONGC) undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and Care for the Elderly & Differently-abled Persons. The CSR activities are undertaken by ONGC by themselves or through agencies/Department of Central/State Governments. CSR is a Board-driven process and the Board of the company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. Government monitor the compliance of CSR provisions through the disclosures made by companies in the MCA 21 portal. State/Implementing agency wise details of CSR activities undertaken and funds spent thereon during the last three years are available on the websites of ONGC i.e. [www.ongcindia.com](http://www.ongcindia.com).

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